



2026:AHC:54271

**HIGH COURT OF JUDICATURE AT ALLAHABAD**

**CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S  
482 BNSS No. - 122 of 2026**

Pravesh

.....Applicant(s)

Versus

State of U.P.

.....Opposite  
Party(s)

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|-------------------------------|---|--------------------------------------------------|
| Counsel for Applicant(s)      | : | Brij Lal Shukla, Raghubir Singh,<br>Vivek Shukla |
| Counsel for Opposite Party(s) | : | Ayush Mishra, G.A., Rajrshi<br>Gupta             |

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**Court No. - 71**

**HON'BLE RAJIV LOCHAN SHUKLA, J.**

**1.** This Court on 12.3.2026 passed the following order:-

*"1. Heard Sri Raghubir Singh, Learned counsel for the applicant and Sri Ayush Mishra, Learned counsel for the informant.*

*2. At the outset, Sri Raghubir Singh, Learned counsel for the applicant has stated that he is in possession of drafts of Rs. 40 lakhs, which he has instruction to hand over to the informant or his counsel.*

*3. Sri Mishra, Learned counsel for the informant, on the other hand, has stated that he does not have instructions with respect to the acceptance of any amount from his client.*

*4. In such circumstances, put up as fresh on 17.3.2026.*

*5. The Learned counsel for the informant shall obtain the necessary instructions or ensure the presence of the informant in Court on the date fixed in the matter.*

*6. Considering the willingness of the applicant to pay the disputed amount, it is provided that till the next date of listing, in the event of the arrest of the applicant- Pravesh, he shall be released forthwith in Case Crime No.128 of 2025, under Sections 420, 467, 468, 471, 504, 506 I.P.C., Police Station- Sector-142 Noida, District- Gautam Buddh Nagar, on interim anticipatory bail, on furnishing a personal bond*

*and two sureties each in the like amount to the satisfaction of the Station House Officer of the police station/Court concerned with the following conditions:-*

*i. the applicant shall make himself available for interrogation by a police officer as and when required;*

*ii. that the applicant shall not, directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer;*

*iii. that the applicant shall not leave India without the previous permission of the Court;*

*iv. that the applicant shall not pressurize/intimidate the prosecution witness."*

2. Today, when the case has been called on, Sri Ayush Mishra, the Learned counsel for the informant contends that he has received instructions from his client, who has instructed him to accept the draft of Rs.40 lakhs as proposed by the Learned counsel for the applicant. The drafts of Rs. 40 lakhs being Bank Draft No.572607 for Rs.10,00,000/- , Bank Draft No.572608 for Rs.10,00,000/-, Bank Draft No.572609 for Rs.10,00,000/- and Bank Draft No.572610 for Rs.10,00, 000/- drawn on the Punjab National Bank have been handed over to Sri Ayush Mishra, the Learned counsel for the informant in Court, today. The photocopies of the drafts have also been produced before the Court, which are taken on the record.

3. In view of the payments, so made, *prima-facie*, it appears to this Court that the dispute between the parties is civil in nature. The Court refrains from making any comment on the liability of the applicant to pay the informant or the extent of the liability, which may exist. That is for the appropriate Court to decide in appropriate proceedings and not by this Court while considering the application for grant of anticipatory bail. However, in the facts and circumstances of the case as the dispute primary involves a monetary transaction and the applicant has shown his *bona fides* by giving drafts of Rs. 40 lakhs to the Learned counsel for the informant, I deem it appropriate to confirm the interim order dated 12.3.2026 passed by this Court.

4. In view of the above, in the event of the arrest of the **applicant-Pravesh**, he shall be released forthwith on anticipatory bail in Case Crime No.128 of 2025, under Sections 420, 467, 468, 471, 504, 506 I.P.C.,

Police Station- Sector-142 Noida, District- Gautam Buddh Nagar, on the same terms and conditions, as mentioned in the order dated 12.03.2026.

5. The applications stands ***disposed of.***

**March 17, 2026**  
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**(Rajiv Lochan Shukla,J.)**